

NATIONAL COMPANY LAW TRIBUNAL
राष्ट्रीयकंपनीविधिअधिकरण
CUTTACK BENCH
कटकखंडपीठ

ORDER OF THE HEARING ON 30th JANUARY, 2024, 10:30 A.M.

**TP No. 19/CTB/2019 (CP (IB) No. 109/KB/2018), IA (IB) No. 38/CB/2023,
 IA (IB) No. 197/CB/2023**

**Coram: 1. Hon'ble Member (Judicial), Shri P. Mohan Raj
 2. Hon'ble Member (Technical), Shri Kaushalendra Kumar Singh**

Name of the Company	Poonam Kachalia -Vs- Hari Machines Ltd.
Under Section	9 IBC

Hearing through: VC and Physical (Hybrid) Mode

For Petitioner (s)

Mr. Patita Paban Bishwal, Adv. (For Liq.)

For Respondent (s)

ORDER

IA (IB) No. 38/CB/2023:

This is an application filed for dissolution of the Corporate Debtor. Ld. Counsel Mr. P. P. Bishwal appears on behalf of the Applicant and represented that the stay order passed by the Hon'ble Apex Court in Civil Appeal No. 2671/2023, still continues. List the matter 05.03.2024.

IA (IB) No. 197/CB/2023:

This is an application for exclusion of Liquidation period from 20th January, 2023 till the date of filing of this application. Since the matter is stayed by the Hon'ble Apex Court, matter is adjourned 05.03.2024.

Sd

Kaushalendra Kumar Singh
Member (Technical)

Sd

P. Mohan Raj
Member (Judicial)